

शहरी विकास विभाग
राष्ट्रीय राजधानी क्षेत्र: दिल्ली सरकार
9वां तल, सी-विंग, दिल्ली सचिवालय, इन्द्रप्रस्थ इस्टेट, नई दिल्ली

विधायक का नाम : श्री संजीव झा

दिनांक : 07.06.2018

विधान सभा तारांकित प्रश्न संख्या : 25

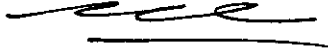
क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :-

क्र. सं.	प्रश्न	उत्तर
क	यह सत्य है कि रानी झांसी फ्लाईओवर बनाने के लिए 698 वर्गमीटर भूमि का अधिग्रहण किया जाना था,	उत्तरी दिल्ली नगर निगम रानी झांसी फ्लाईओवर निर्माण हेतु 12645.96 वर्गमीटर भूमि का अधिग्रहण किया गया है।
ख	क्या यह भी सत्य है कि उत्तरी दिल्ली नगर निगम द्वारा 698 वर्गमीटर से अधिक भूमि का अधिग्रहण किया गया;	उत्तरी दिल्ली नगर निगम उपरोक्त 'क' के अनुसार।
ग	यदि हां, तो क्या उत्तरी दिल्ली नगर निगम द्वारा सरकार की तरफ से लीज पर दी गई है जमीन पर भी मुआवजा दिया गया है;	उत्तरी दिल्ली नगर निगम उत्तरी दिल्ली नगर निगम द्वारा रानी झांसी रोड फ्लाईओवर निर्माण हेतु भूमि का अधिग्रहण LAC/Delhi Govt. के माध्यम से कराया गया है। अधिग्रहण की गई सारी जमीन का मुआवजा LAC/Delhi Govt. के द्वारा मांगा गया था जिसकी पेमेंट उत्तरी दिल्ली नगर निगम द्वारा LAC/Delhi Govt. को दी गई है। जिसका विवरण अनुलग्नक 'क' पर संलग्न है।
घ	क्या यह भी सत्य है कि उत्तरी दिल्ली नगर निगम द्वारा मैथोडिस्ट चर्च आफ इंडिया की जमीन के बदले में 110 करोड़ रुपये का मुआवजा किसी अन्य व्यक्ति के नाम पर जारी कर दिया गया;	उत्तरी दिल्ली नगर निगम जी नहीं। उत्तरी दिल्ली नगर निगम द्वारा रानी झांसी रोड फ्लाईओवर निर्माण हेतु अधिग्रहित भूमि का मुआवजा किसी भी व्यक्ति को सीधे नहीं दिया गया है। अधिग्रहण की गई सारी जमीन का मुआवजा LAC/Delhi Govt. के द्वारा मांगा गया था जिसकी पेमेंट दिनांक 05.10.2009 तथा 04.01.2011 उत्तरी दिल्ली नगर निगम द्वारा LAC/Delhi Govt. को की गई है। उत्तरी दिल्ली नगर निगम द्वारा रानी झांसी रोड फ्लाईओवर निर्माण हेतु मैथोडिस्ट चर्च आफ इंडिया की 6376.21 वर्गमीटर जमीन का अधिग्रहण किया गया है। जिसका मुआवजा रूपये 25,67,93,405/- LAC/Delhi Govt. दिनांक 05.10.2009 और 04.01.2011 को किया गया है।
ड	यदि हां, तो उसका विवरण क्या है;	उत्तरी दिल्ली नगर निगम 'घ' के अनुसार।
च	क्या यह भी सत्य है कि खैबर पास के नजदीक 95 एकड़ की जमीन जिसे डी. एम.आर.सी. को आवंटित किया जाना था उसका आवंटन उत्तरी दिल्ली नगर निगम द्वारा किसी प्रोपर्टी डिलर को कर दिया गया है;	उत्तरी दिल्ली नगर निगम ऐसी किसी भूमि का आवंटन उत्तरी दिल्ली नगर निगम द्वारा नहीं किया गया है।

छ	उक्त जमीन के आबंटन का पूर्ण विवरण क्या है;	उत्तरी दिल्ली नगर निगम उपरोक्त 'च' के अनुसार । दिल्ली मेट्रो रेल कॉर्पोरेशन लि. जमीन आबंटन संबंधित एल. अंड डी.ओ. का पत्र दिनांक 15/11/99 संलग्न है। इस जमीन का क्षेत्रफल 93.403 एकड़ है नाकि 95 एकड़। आबंटित जमीन संबंधित अतिरिक्त जानकारी निम्नलिखित है:- 1 डीएमआरसी को उपरोक्त जमीन दिल्ली एमआरटीएस प्रोजेक्ट हेतु मेट्रो डिपो निर्माण के लिए लीज पर 99 वर्ष के लिए आबंटित की गई थी । 2 इस आबंटित जमीन के 25.99 हेक्टेयर (64.245 एकड़) पर कार डिपो का निर्माण किया गया है । बची हुई 11.80 हेक्टेयर (29.158 एकड़) जमीन दिल्ली मेट्रो ने सम्पत्ति विकास हेतु लीज पर दी हुई है ।
ज	क्या दिल्ली नगर निगम द्वारा इस जमीन को प्राईवेट पार्टी को आबंटित करने से पूर्व इसकी अनुमति माननीय उप-राज्यपाल एवं दिल्ली सरकार के मुख्य सचिव से ली गई थी;	उत्तरी दिल्ली नगर निगम उपरोक्त 'च' के अनुसार ।
झ	क्या यह भी सत्य है कि इस मामले में आयुक्त उत्तरी दिल्ली नगर निगम की भूमिका की जांच करने हेतु आयुक्त उत्तरी दिल्ली नगर निगम से जूनियर अधिकारी के नेतृत्व में एक उच्च स्तरीय समिति का गठन किया गया; और	उत्तरी दिल्ली नगर निगम इन आरोपों की जांच हेतु दिनांक 28.05.2018 को माननीय महापौर महोदय, उत्तरी दिल्ली नगर निगम ने एक तीन सदस्यीय जांच समिति गठित की जिसका अध्यक्ष अतिरिक्त (अभियांत्रकी) को बनाया गया और जिसके सदस्य अतिरिक्त आयुक्त (पर्यावरण एवं प्रबंधन सेवाएं) एवं मुख्य सतर्कता अधिकारी को बनाया गया ।
ट	ऐसा करने के क्या कारण हैं ?	उत्तरी दिल्ली नगर निगम इन आरोपों की जांच हेतु दिनांक 28.05.2018 को माननीय महापौर महोदय, उत्तरी दिल्ली नगर निगम ने एक तीन सदस्यीय जांच समिति गठित की जिसका अध्यक्ष अतिरिक्त (अभियांत्रकी) को बनाया गया और जिसके सदस्य अतिरिक्त आयुक्त (पर्यावरण एवं प्रबंधन सेवाएं) एवं मुख्य सतर्कता अधिकारी को बनाया गया ।

पूरक सूचना

रानी झांसी ग्रेट सेपरेटर के निर्माण हेतु माननीय उपराज्यपाल दिल्ली की प्रशासनिक स्वीकृति दिनांक 17.07.2006 तथा संशोधित प्रशासनिक स्वीकृति दिनांक 06.08.2014 को ली गई थी। इस निर्माण कार्य की मूल लागत रु 177.72 करोड़ है तथा संशोधित लागत रु 724.22 करोड़ है। इस संदर्भ में पूर्ण जानकारी अनुलग्नक 'ख' पर संलग्न है।


 R. C. Parmar
 Dy. Secy. (Urban Development)
 Govt. of NCT of Delhi
 Delhi Secretariat

Details of payment against land acquisition for C/o Grade Separator at Rani Jhansi Road

Sr. No.	Location	Area (m ²)	Part Payment	Cheque No. / Date	Final Award Amount	Balance Payment	Cheque No. / Date	Award No.
1	Model Basti	1244.63	7,14,51,719/-	052337 dt. 18.06.10	11,27,99,828/-	4,13,48,109/-	052446 dt. 12.03.13	11/2012-13 dt. 15.06.13 / 27.07.12
2 (A)	Azad Market	3430.00	7,35,01,376/-	052338 dt. 18.06.10	29,41,78,109/-	10,00,00,000/-	052412 dt. 31.03.12	12/LAC/N/12-13 dt. 31.05.12
						12,67,29,008/-	052448 dt. 25.03.13	
2 (B)	Kothi Mem	411.16	-		3,56,29,627/-	2,95,77,352/-	052414 dt. 31.03.12	11/LAC/N/11-12 dt. 19.08.11
3	Baraf Khana	1183.95	2,58,57,686/-	052336 dt. 18.06.10	9,89,98,630/-	7,31,40,944/-	052390 dt. 22.09.11	10/LAC/N/10-11 dt. 22.12.10
4	Church Properties	6376.21	13,92,56,426/-	052303 dt. 05.10.09	25,67,93,405/-	8,75,36,979/-	052339 dt. 04.01.11	09/LAC/N/10-11 dt. 18.06.10
						3,00,00,000/-	052357 dt. 22.12.10	
	Total		31,00,67,207		79,83,99,599/-	48,83,32,392/-		

3

9/c

Signature of

SALIENT FEATURES

Name of Work	Construction of Grade Separator at Rani Jhansi Road
Administrative Approval	Original A/A accorded Vide Hon'ble LG's Orders dated 17.07.2006 & Revised A/A accorded Vide Orders dated 06.08.2014
Amount of Scheme	Originally Rs. 177.72 Crores Revised Rs. 724.22 Crores
Work Order No. & Date	D/EE(CWG-II)/TC/2008-09/11 dated 11.06.2008.
Contractual Amount of Work	Rs. 93.83 Crores
Name of Agency:	M/s DRA Brahmaputra Consortium Ltd. (JV)
Scheduled Time of Completion	27 Months
Location	From St. Stephen Hospital near Tis Hazari Court to Filmistan Cinema
Length of Bridge:	1620 m (240 m length is to be constructed by Railway as a deposit work of Corporation)
Lanes	04 Lane Bridge
Type of Construction:	Pre-Cast PSC Segmental Box Girder Type Bridge
Carriageway width	From start point near St. Stephen's Hospital to P-6 (i.e. upto start of Railway portion) 2 carriageway of 7.50m each From P-13 to P-22 (i.e beyond Railway portion to Gurudwara) 2 carriageway of varying width between 10.50m to 14.00m each From P-23 to end point near Filmistan 2 carriageway of 7.50m each
Additional Ramps	Additional Ascending and Descending Ramps at <ul style="list-style-type: none"> • DCM Chowk – North DMC • BarafKhana Chowk – Railways
Width of Ramps	5.50 m
Amount Paid to Railways	Rs. 52.00 crore
Target Date of Completion	Likely to be completed by 30.06.2018

1

5

~~ANNEXURE-5~~

AD
 J.C.
 C.E.D.

Government of India
 Ministry of Urban Development
 Land and Development Office
 Nirman Bhavan, New Delhi

No.L-II-1(1252)/99/888

Dated 15/11/99

To
 The Managing Director,
 Delhi Metro Rail Corporation Ltd.,
 N.B.C.C. Place, Pragati Vihar,
 New Delhi-110003.

Subject: Allotment of land to Delhi Metro Rail Corporation Ltd. for construction of Khyber Pass Depot

Sir,

I am directed to convey the sanction of the President to the allotment of land measuring an area of 93.403 acre (as per L&DO's Plan No.NAC-5) in Khyber Pass area to Delhi Metro Rail Corporation Ltd. for construction of Khyber Pass Depot.

2. The allotment will be subject to the terms and conditions to be given in the Memorandum of Agreement and Perpetual Lease, which shall also include the following terms and conditions:

- (i) The allottee will pay the land cost @ Rs. 22 lakh (Rupees twenty two lakh) per acre plus 2 1/4% thereof as annual ground rent.
- (ii) The allottee will use the land only for the purpose for which it has been allotted and not for any other purpose.
- (iii) The allottee will construct the depot within a period of 2 years from the date of handing over of the land.
- (iv) The allottee will get the construction plan approved from the Local Bodies, DUAC and L&DO before starting the actual construction.
- (v) The Chief Architect, C.P.W.D., will finalise the changes in the layout plan in consultation with L&DO. M.C.D. will be kept informed about the modification in the layout plan and a stamped copy of the notified layout plan will be sent to M.C.D.
- (vi) The removal of structures/encroachments, if any, will be the responsibility of the Allottee.
- (vii) The date of allotment of the land will be the date of this letter.

AK

6

- (vii) The plot will initially be on licence under an agreement and successful fulfilment of the terms of the contract lease will be given. The lease will however commence from the date of allotment.
- (viii) The allottee shall be required to construct the building in conformity with the architectural surroundings of the area.
- (ix) The allottee shall be required to pay the present day replacement cost minus depreciation of the structures on the sites if any, as may be assessed by C.P.W.D.
- (x) The trees if any, standing on the plot shall remain as Government property and shall not be removed or otherwise disposed of without obtaining the prior permission of this office.
- (xi) The Delhi Metro Rail Corporation Ltd. shall execute the Memorandum of Agreement and Lease Deed at their own cost.
- (xii) The allottee shall pay ground rent half-yearly in advance, i.e., on 15th January and 15th July each year whether the same is demanded or not, and in the event of failure to make the payment of ground rent on the due dates, the allottee shall pay interest thereon at the rates stipulated by the Government from time to time for the period the payment of ground rent is delayed from the date it falls due.
- (xiii) In the event of dissolution of Delhi Metro Rail Corporation Ltd. the land allotted and the assets created thereon will be transferred to an institution having the similar aims and objectives with prior approval of the Government on payment of such compensation that may be determined by the lessor in his absolute discretion.
- (xiv) The area for administrative purpose shall not exceed 5% of the total permissible floor area.
- (xv) The plinth area of the residential unit for caretaker or chowkidar will be fixed by the lessor in his absolute discretion but shall not exceed 34 sq.mtrs. or 365 sq. ft. for chowkidar's residence or 55.75 sq.mtrs. or 600 sq. ft. for caretaker's residence.
- (xvi) The President or his nominee may at any time inspect the site or cause to be inspected the site (land) and the premises thereon with or without any prior notice to Delhi Metro Rail Corporation Ltd. Refusal to allow inspection of the site and the premises shall amount to violation of the terms calling for suitable action including re-entry of the property.
- (xvii) Acceptance of ground rent in the presence of unauthorised constructions and/or misuse of the premises will not act as a waiver.
- (xviii) Non-fulfilment, non-compliance and violation of any of the aforesaid terms and conditions and also the terms and conditions to be given in the Memorandum of Agreement and the Lease Deed will amount to cancellation of the allotment.



36

7

The above terms and conditions are acceptable to Delhi Metro Rail Corporation Ltd. The acceptance thereof in writing may please be communicated by cheque for RA 21-06-28-305/ (Rs. Twenty one crore six lakh twenty eight thousand three hundred and five) only drawn in favour of Land and Development Officer, New Delhi within 45 days from the date of receipt of this letter.

The details of the amount payable by Delhi Metro Rail Corporation Ltd. are as follows:

(a) Premium	Rs. 20,54,91,000.00
(b) Ground rent @ 2 1/2% of the land premium	Rs. 51,37,275.00
(c) Cost of preparation of Memorandum of Agreement.	Rs. 30.00
Total	Rs. 21,06,28,305.00

4. If no reply is received within 45 days from the date of receipt of this letter, it will be assumed that you are not interested in the allotment and the allotment will be cancelled at your risk.

5. The possession of the land will handed over after receipt of all Govt. dues and completion of all formalities.

Encl. Plan.

Your faithfully

(S. Ashraf)
 Dy Land and Development Officer
 For and on behalf of the President of India
 Tel. No. 3014448.

copy to:

1. Ministry of UD(Lands Division) with reference to their sanction letter No. J-13026/5/99-LD dated 5.10.99.
2. Pay & Accounts Officer, M/O. Urban Development.
3. The Principal Director of Audit, Economic & Service Ministries, Building, I.P. Estate, New Delhi.
4. Vice Chairman, DDA, Vikas Sadan, INA, New Delhi.
5. Chief Engineer(NDZ-III), Nirman Bhavan, New Delhi.
6. Finance Divn. M/O. Urban Development.
7. TCPO, I.P. Estates, Vikas Bhavan, New Delhi.
8. The Under Secretary (MRIS), Ministry of Urban Development, Nirman Bhavan, New Delhi.
9. Chief Architect (CPWD), Nirman Bhavan, New Delhi.

